

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 640 OF 2011

IN

SPECIAL LEAVE PETITION (CRL) NO. 88 OF 2011

KAMAL SINGH

..... APPELLANT

VERSUS

YASHWANT

..... RESPONDENT

O R D E R

1. The respondent has been served but has not put in appearance. Leave granted.

2. Pursuant to the orders of this Court dated 6th January, 2011, the appellant has deposited a sum of 1.5 lakhs in all before the trial court making a total of 2 lakhs payable to the complainant. As the complainant has not put in appearance, we direct that the aforesaid amount be remitted to him by the Court by way of a demand draft drawn in his favour within two months from today.

In this view of the matter, we allow the appeal and set aside the impugned order dated 3rd August, 2009.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
FEBRUARY 28, 2011.

